

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.121/Chd/CHD/2017**

**In the matter of:**

Brij Lal Ashok Kumar	... Petitioner/Operational Creditor
Vs.	
M/s Tara Chand Rice Mills Pvt.Ltd.	...Respondent/Corporate Debtor

Present: Mr. Vaibhav Sahni, Advocate for petitioner.

Notice of the petition to the respondent-corporate debtor for 08.12.2017. The petitioner will send notice along with copy of the petition by Speed Post and also at the e-mail address available on the master data of the respondent-company immediately. It be also mentioned in the notice that the respondent may file reply to the petition at least two days before the date fixed with copy advance to the counsel opposite. Petitioner shall file affidavit of service along with postal receipt and tracking report and copy of the e-mail at least a day before the date fixed.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

November 28, 2017  
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